

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 03  
**(IB)-1079(PB)/2020**

**IN THE MATTER OF:**

Dalmia Family Office Trust  
v.

.... Applicant/petitioner

Almond Infrabuild Pvt. Ltd.

.... Respondent

**Order under Section 7 of IBC**

**Order delivered on 08.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Ms. Raddhika Khanna, Adv.

**ORDER**

On the petition filed by the Petitioner, the Corporate Debtor is hereby directed to file their reply within 15 days hereof.

The Corporate Debtor is expected to file their reply without asking any further time.

Both sides are hereby directed to file their written submissions (preferably in not more than two pages) 3 days before next date of hearing.

List the matter for hearing on **13.01.2021**.

- Sd

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

- Sd.

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)